

Date: 1.3.2018

To

The Managing Director,
Relax Energy Limited,
67, Bazullah Road, T. Nagar
Chennai- 600017

Subject: Application for grant of Licence for trading licence under Section 14 of the Electricity Act, 2003

With reference to your petition on the subject mentioned above, you are directed to furnish the following documents/clarification on affidavit, on or before 16.3.2018.

- a) As per the Memorandum of Association, the applicant company is not authorized to undertake trading in electricity in terms of Regulation 3(1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009.
- b) Audited Balance Sheet as on 31.12.2017 or any day falling within 30 days immediately preceding the date of making application along with the Auditor's Report, the Schedules and notes on accounts. Details of the loans and advances given to associates companies as on special balance as on 31.3.2017.
- c) Copy of Director's report for the financial year 2016-17.
- d) Copy of the resume of professionals by indicating their educational/professional qualifications, present and past experience with name of organizations, position held in chronological order by clearly mentioning whether they are full time professional or not in terms of Regulation 3(2) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009.
- e) The organization chart of the group companies clearly mentioning the relationship of the applicant company with its other companies of the group, along with the details of location, percentage of share holding in each other company.

Yours faithfully

Sd/-
(T.D. Pant)
Deputy Chief Legal